

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

Original Application No. 16 of 2025

In the matter of

Public Action Committee and Others

Applicant(s)

Versus

State of Punjab & Ors.

Respondent(s)

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(Mohit Singla)

Environmental Engineer,
Punjab Pollution Control Board
Regional Office, Fatehgarh Sahib
(On behalf of Respondent no.5 and 6)

Date: 24-04-2026

Place: Fatehgarh Sahib

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Original Application No. 16 of 2025

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Short reply by way of affidavit of Er. Mohit Singla, Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib in compliance of order dated 27.01.2026 on behalf of the respondent no. 5 and 6.

I, the above-named deponent, do hereby, solemnly affirm and state as under:

Respectfully Showeth:

1. That the above-mentioned case is pending before this Hon'ble Tribunal wherein the applicant has raised a grievance against dumping of solid waste on both side of natural flood drain-Hansla Nadi by respondent no. 3 (Municipal Council, Sirhind) which is alleged to be polluting the river water and resulting in environmental degradation. The Punjab Pollution Control Board (impleaded as respondent no. 5 and 6) is filling replies in the case from time to time.
2. That during the hearing of the case on 27.01.2026, it was observed by the Hon'ble Tribunal that though Environmental compensation has been imposed, but, no effective steps have been taken by the Punjab Pollution Control Board



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This document has been
 entered in my register vide
 Serial No. 1064 Dated 24.04.2026.

to recover the said Environmental Compensation. The Hon'ble Tribunal has passed an order dated 27.01.2026 requiring the presence of Member Secretary Punjab Pollution Control Board and Executive Officer, Municipal Council, Sirhind before the Hon'ble Tribunal on the next date of hearing. In this regard, para no. 9 and 10 of the order dated 27.01.2026 is reproduced below for kind perusal and reference.

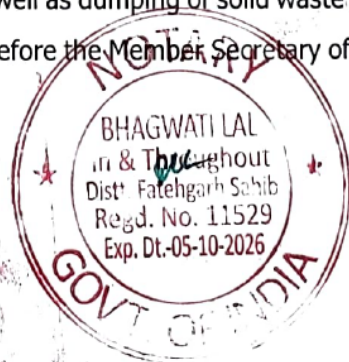
"9. Mere passing the orders levying environmental compensation on paper does not serve any purpose especially in a case where respondent no.3 is not taking any effective steps to solve the issue of solid waste dumping at the unauthorized site and in fact it is multiplying such sites even pending this original application. This issue needs to be seriously considered by Member Secretary and Chairman, PPCB and effective action is required to be taken by them against respondent no.3.

10. Thus, we require the Member Secretary, PPCB and Executive Officer of respondent no. 3 to appear virtually on the next date of hearing and apprise the Tribunal about action taken in this regard."

3. That in compliance to order dated 27.01.2026, it is submitted that the Board is making sincere efforts to impose and recover the Environmental Compensation from the Urban Local Bodies of the State for violation of Solid Waste Management Rules 2016. It is relevant to mention here that the Board has levied Environmental Compensation upon Municipal Council, Sirhind in compliance to the orders passed by the Hon'ble National Green Tribunal in Original Application no.606 of 2018 for the period of violation from 01.07.2020 upto 30.09.2025 amounting to Rs. 123 Lakh.
4. That the Board has issued a show cause notice to the Executive Officer, Municipal Council, Sirhind vide letter no. 3146-47 dated 01.04.2026 for violation of the provisions of the Solid Waste Management Rules 2016 and non-deposit of previous Environmental Compensation as well as dumping of solid waste into Hansla Nadi with an opportunity of hearing before the Member Secretary of the



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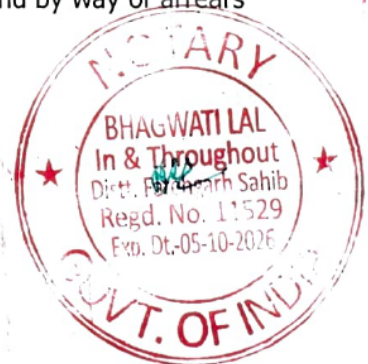


Board on 15.04.2026. A copy of letter no. 3146-47 dated 01.04.2026 is enclosed as **Annexure R 5-6/A**.

5. That hearing before the Member Secretary of the Board on 15.04.2026 was attended by Sh. Avtar Chand, Executive Officer, Municipal Council, Sirhind. The Executive Officer submitted a written reply which was taken on record. The officer stated that 70 % of legacy waste has been remediated and rest of the remediation work will be completed within one month and a park will be constructed at the old dump site shortly. The officer further submitted that Municipal Council, Sirhind is having own land at Bahadurgarh, where the construction of new MRF is in progress. The waste lying at the site in Bahadurgarh will be remediated at the old dump site after the remediation work of legacy waste is completed. The Municipal Council is also in process of identifying the new sanitary landfill site in Brahman Majra and authorization under Solid Waste Management Rules, 2016 shall be applied once the site is finalized. The officer requested to drop the notice.
6. That after hearing the Executive Officer, Municipal Council, Sirhind, Officers of the Board and considering the material aspects as well as the background of the case, the Member Secretary of the Board decided as under:
 - i. The Principal Secretary to Government of Punjab, Department of Local Government be apprised about the facts of the case with a request to direct Municipal Council, Sirhind to deposit the pending amount of Environment Compensation and to make compliance of Solid Waste Management Rules 2026, immediately.
 - ii. The Deputy Commissioner, Fatehgarh Sahib be requested to recover the Rs. 123.0 lac as pending amount of Environment Compensation for the period of violation from 01/07/2020 to 30/09/2025 from Municipal Council, Sirhind by way of arrears of land revenue.



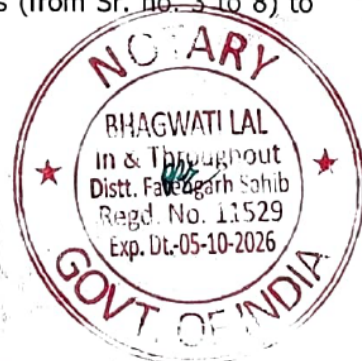
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- iii. The Municipal Council, Sirhind shall ensure bio-remediation of the legacy waste and shall ensure to submit monthly progress report alongwith the detail of the challan(s) issued for burning of solid waste to the Regional Office of the Board at Fatehgarh Sahib.
- iv. The Municipal Council, Sirhind shall ensure that the plastic waste/e-waste generated from the solid waste is lifted only to the authorized plastic waste/e-waste re-cycler(s) allotted dedicated EPR number(s).
- v. The Municipal Council, Sirhind shall ensure the management of C&D waste in compliance to the Construction & Demolition Waste Management Rules, 2016 and submit monthly detail to the Regional Office, Fatehgarh Sahib regarding C&D waste generated, collected, reused/recycle alongwith the fine imposed for violation of the said Rules and shall also ensure that no such waste is dumped alongwith the solid waste.
- vi. The Municipal Council, Sirhind will ensure to create awareness in its respective jurisdiction for compliance of C&D Waste Management Rules, 2016 and ban on manufacturing, sale, storage, purchase, supply, usage etc. of single use plastic items and china dor in consultation with the Regional Office of the Board at Fatehgarh Sahib.
- vii. The Municipal Council, Sirhind shall apply for authorization under the provisions of Solid Waste Management Rules, 2026 to the Board within one month.
- viii. The Municipal Council, Sirhind shall submit a bank guarantee amounting to Rs. 10 lac as an assurance to comply with provisions of Solid Waste Management Rules, 2026 as well as to comply with the above decisions (from Sr. no. 3 to 8) to



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the Regional Office of the Board at Fatehgarh Sahib, within a week.

- ix. The Senior Environmental Engineer, HQ-3 shall take action for imposition of environmental compensation upon Municipal Council, Sirhind for violation of Solid Waste Management Rules, 2026 for the further period from 01.10.2025 to 31.12.2025 in compliance to the orders of the Hon'ble NGT in O.A. no. 606 of 2018.
 - x. Environmental Engineer, Regional Office, Fatehgarh Sahib shall re-visit the solid waste site (s) & verify the contentions submitted by Municipal Council, Sirhind, after one month and submit report / recommendations alongwith photographs in the matter, thereafter.
 - xi. The Municipal Council, Sirhind shall ensure the compliance of the Solid Waste Management Rules, 2026 shall submit the compliance mentioned in Rule 39 to the Regional Office of the Board at Fatehgarh Sahib, on monthly basis.
7. That the proceedings of the hearing held on 15.04.2026 have been conveyed to the Executive Officer, Municipal Council, Sirhind vide letter no.3278-79 dated 21.04.2026 for compliance with copy to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and necessary action. A copy of letter no. 3278-79 dated 21.04.2026 is enclosed as **Annexure R 5-6/B**.
8. That in compliance to the decisions taken during the course of hearing held on 15.04.2026, the Board has written the following letters for the recovery of Environmental Compensation from Municipal Council, Sirhind.

- i. Letter no. 3280 dated 21.04.2026 is written to the Principal Secretary to Government of Punjab, Department of Local Government apprising him about the background of the case and that Environmental Compensation amounting to Rs. 123 Lakh



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imposed for violation of Solid Waste Management Rules 2016 is not being deposited by Municipal Council, Sirhind. It was requested to direct the Municipal Council, Sirhind to deposit the amount of Environmental Compensation immediately with the office of the Board. It was further requested that all the Urban Local Bodies in the State of Punjab may be instructed to make compliance of the Solid Waste Management Rules 2016 at the earliest and also to deposit the amount of Environmental Compensation with the office of the Punjab Pollution Control Board immediately to avoid legal complications. A copy of letter no. 3280 dated 21.04.2026 is enclosed as **Annexure R-5-6/C**.

- ii. Letter no. 3282 dated 21.04.2026 is written to the Deputy Commissioner, Fatehgarh Sahib with request to recover the amount of Rs. 123 Lakh towards Environmental Compensation for violation of Solid Waste Management Rules 2016 from Municipal Council, Sirhind by way of arrears of land revenue. A copy of letter no. 3282 dated 21.04.2026 is enclosed as **Annexure R-5-6/D**.

9. That apart from the imposition of Environmental Compensation amounting to Rs. 123 Lakh for violation of Solid Waste Management Rules 2016 for the period of violation from 01.07.2020 to 30.09.2025, the Board has further imposed Environmental Compensation amounting to Rs. 6.0 Lakh upon Municipal Council, Sirhind for violation of Solid Waste Management Rules 2016 from 01.10.2025 to 31.12.2025. The total amount of Environmental Compensation imposed upon Municipal Council, Sirhind is thus calculated to be Rs. 129 Lakh.
10. That it is relevant to mention here that out of the total amount of Rs. 129 Lakh towards Environmental Compensation, the Municipal Council, Sirhind has deposited Rs. 18.0 Lakh at the initial stage and Rs. 5.0 Lakh has now been deposited vide receipt no. 5628 dated 17.04.2026. The remaining amount of Rs. 106 Lakh is to be deposited by Municipal Council, Sirhind towards Environmental Compensation.

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- 11. That the Board is making sincere efforts to recover the full amount of Environmental Compensation from Municipal Council, Sirhind.
- 12. That the deponent may kindly be allowed to place on record the present short reply by way of affidavit in compliance to order dated 27.01.2026 for kind consideration of this Hon'ble Tribunal.

Deponent



(Mohit Singla)

Environmental Engineer,

Punjab Pollution Control Board

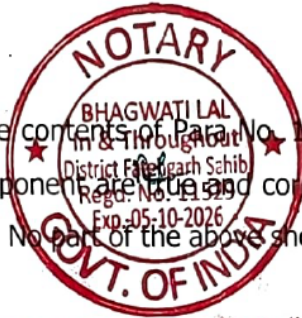
Regional Office, Fatehgarh Sahib

(On behalf of Respondent no.5 and 6)

Date: 24-04-2026

Place: Fatehgarh Sahib

Verification:



Verified that the contents of Para No. 1 to 11 of the above short reply by way of affidavit of the deponent are true and correct as derived from the official record. Para no. 12 is prayer. No part of the above short reply is false and no material has been concealed therein.

Certified that the Affidavit/SPA/PPA/Lease/ Rent Deed, Agreement, Surety, Indemnity Bond, Compromise, Contract has been Read over & Explained to the deponent/executor who subscribed and understand the same at the time marking there of.

ATTESTED AS IDENTIFIED

(Signature)

Deponent



(Mohit Singla)

Environmental Engineer,

Punjab Pollution Control Board

Regional Office, Fatehgarh Sahib

(On behalf of Respondent no.5 and 6)

Date: 24-04-2026

Place: Fatehgarh Sahib

**NOTARY PUBLIC
MANDI GOBINDGARH
DISTT. FATEHGARH SAHIB, P.S. JINDA**

The Deponent has been identified

on the basis of DL/ PP/ PAN

UID/V.C/Any Other

document 6669-7367-7841.

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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. _____
To _____

REGISTERED

Dated : _____

The Executive officer,
Municipal Council, Sirhind,
Distt. Fatehgarh Sahib

Subject: Show cause notice for violations of the provisions of the Solid Waste Management Rules, 2016 and non-deposition of previous Environmental compensation as well as dumping of solid waste into Hansla Nadi

Whereas, the Ministry of Environment & Forests, Government of India, New Delhi in exercise of the powers conferred under the Environment (Protection) Act, 1986 has notified the Solid Waste Management Rules, 2016, wherein the Municipal Authority is responsible for implementation of the provisions of the Solid waste Management Rules, 2016, including infrastructure development for collection, storage, segregation, transportation, processing and disposal of municipal solid waste, and the preparation of action plan for management of solid waste.

And whereas, timelines for compliance of various activities laid down in Solid Waste Management Rules, 2016, as well as extended times fixed by the Hon'ble National Green Tribunal have already been lapsed.

And whereas, in O.A No. 606 of 2018 titled as "Compliance of Municipal Solid Waste Management Rules, 2016" came up for hearing before the Hon'ble National Green Tribunal on 10.01.2020, wherein the Hon'ble National Green Tribunal issued certain directions, the relevant part of which are reproduced as under:

"

a. In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.

b. Legacy waste remediation was to 'commence' from 01.11.2019 in terms of order of this Tribunal dated 17.07.2019 in O.A. No. 519/2019 para 2853 even though statutory timeline for 'completing' the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places. Continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.

"

And whereas, show cause notice for violation of the provisions of the Solid Waste Management Rules, 2016 was issued to the Municipal Council with an opportunity of personal hearing before the Chairman of the Board on 24/10/2024.

And whereas, Sanitary Inspector of the Municipal Council, Sirhind attended the hearing and submitted that he is posted at Municipal Council, Sirhind with additional charge as SI at Municipal Council, BassiPathana. The Municipal Council has already remediated 100% of its legacy waste, however some fresh waste is being stored at the municipal waste dump site and same is being segregated. He requested to give some time to comply with all the observations made by the visiting officer of the Board.

And whereas, after hearing the officers of the Board, representative of the Municipal Council, the Chairman of the Board decided as under: -

1. The Municipal Council shall ensure the compliance of the Solid Waste Management Rules, 2016, shall submit the compliance mentioned in Rule 22 from Sr. no. 1 to 10 to the Regional Office, Fatehgarh Sahib of the Board, on monthly basis.
2. Municipal Council will ensure to deposit the environmental compensation already imposed by the Board upon the Municipal Council due to violation of the Solid Waste Management Rules, 2016 in compliance to the orders of the Hon'ble NGT in O.A. no. 606 of 2018 for the period 01.07.2020 upto 31.03.2024 amounting Rs. 90.0 lac at the earliest.
3. Municipal Council will ensure bio-remediation of the legacy waste and shall ensure to submit monthly progress report alongwith the detail of the challan(s) issued for burning of solid waste to the Regional Office, Fatehgarh Sahib.
4. Municipal Council will ensure that the plastic waste/e-waste generated from the solid waste is lifted only to the authorized plastic waste/e-waste re-cycler(s) allotted dedicated EPR number(s).
5. Municipal Council will ensure the management of C&D waste in compliance to the Construction & Demolition Waste Management Rules, 2016, shall submit monthly detail to the Regional Office, Fatehgarh Sahib regarding C&D waste generated, collected, reused/recycle alongwith the fine imposed for violation of the said Rules and shall also ensure that no such waste is dumped alongwith the solid waste.
6. Municipal Council will ensure to create awareness in their respective jurisdiction for compliance of C&D Waste Management Rules, 2016 and regarding ban on manufacturing, sale, storage, purchase, supply, usage etc. of single use plastic items and china dor in consultation with the Regional Office, Fatehgarh Sahib.
7. Environmental Engineer, Regional Office, Fatehgarh Sahib shall visit the solid waste site (s) and shall submit report / recommendations in the matter, within one month.
8. The Municipal Council shall devise the ways & means to minimize the generation of all kind of wastes through REDUCE, REUSE and RECYCLE activities. The generated waste, if any, shall be properly handled and managed as per the provisions of the Municipal Solid Waste Rules, 2016 in an environmentally sound manner.
9. The Municipal Council may also develop the vermicomposting/composting to manage the biodegradable solid waste.
10. The Municipal Council will take regular inspections and appropriate actions against the violators of ban on single use plastic, plastic carry bags as well as persons/vendors who throw, burn or bury any solid wastes in open, outside premises or in drain / water bodies.

And whereas, the proceedings of the hearing were conveyed to EO, MC, Sirhind as well as Environmental Engineer, Regional Office, Fatehgarh Sahib vide Board's letter no. 3434-35 dated 28.11.2024 for compliance.

In compliance, officers of the Regional Office, Fatehgarh Sahib visited the dump site on 05.08.2025 and 27.08.2025, respectively. During visit, it was observed as under:

A. Status of Legacy Waste:

1. The representative informed that total legacy waste of approx. 600 MT is pending at the dump site. An estimate has been prepared to eliminate it.
2. The MC has provided weighing machine at the site.

B. Status of Solid Waste Management:

1. The MC has informed and ensured 100% door to door collection of the Municipal Solid Waste generated from all the wards.
2. The MC has also ensured 100% segregation at source of dry and wet waste.
3. The MC has provided 17 no. of vehicles for lifting of the MSW from different locations. Further, all the vehicles are equipped with GPS system.
4. The MC has also provided 40 no. rickshaws/rehdis with compartments of waste segregation which are being used for door-to-door collection.
5. The MC has provided 01 no. material recovery facilities which is covered from the top.
6. The MC has provided weighing machine at the site.
7. The Municipal Council is only engaged in manual segregation of plastic and other waste from the dump site.
8. The MC has not provided boundary wall alongwith proper gate along the periphery of the site.
9. The MC has not provided green belt along the entire boundary of the dumping site.
10. No burning of waste was observed of the site.

C. Status of Composting Pits:

1. The representative informed that the Municipal Council, Sirhind requires 76 no. of compost pits as per Distt. Action Plan and has constructed 50 no. compost pits at single location of MRF.
2. The compost pits are being used adequately for organic waste and are covered from top.
3. The MC is using herbal sanitizer at the pits and fogging within the premises of the dump sites.
4. No provision provided for re-circulation of leachate at the processing site.

D. Status of Sanitary Landfill Site:

The MC has not provided Sanitary Landfill Site (SLF).

E. Status of C&D Waste:

The MC has provided dedicated area for construction and demolition waste.

F. Plastic Waste:

The MC has not executed any agreement with the recycler for disposal of Plastic Waste. The representative was advised to execute an agreement with the authorized recycler for disposal of Plastic Waste.

G. Status of E-Waste:

The MC has not executed any agreement with the recycler for disposal of E-Waste.

H. Provision of green belt and boundary wall around solid waste dumping site:

1. Green belt has not been provided.
2. The MC has not provided boundary wall alongwith proper gate along the periphery of the site.

And whereas, the MC Sirhind has also not provided any document regarding the disposal of Plastic Waste and E-Waste as well as not submitted 06 monthly status report related to bio-remediation of the legacy waste. Further, the MC Sirhind has not obtained authorization under the Solid Waste Management Rules, 2016.

And whereas, the MC has not deposited the environmental compensation amounting to Rs. 90.0 lakhs already imposed by the Board upon the MC due to violation of the Solid Waste Management Rules, in compliance to the orders of the Hon'ble NGT in O.A no. 606 of 2018 upto 31.12.2024 to this office/Board till date. It is pertinent to mention here that the total Environmental Compensation amounting to Rs. 108.0 lakhs upto 31.12.2024 has been imposed on MC, Sirhind out of which Rs. 18.0 lakh has been deposited by the MC.

And whereas, Regional Office, Fatehgarh Sahib vide letter no. 1164 dated 22.08.2025 has requested EO, MC, Sirhind to deposit the environmental compensation already imposed by the Board upon the Municipal Council due to violation of the Solid Waste Management Rules, 2016 amounting to Rs. 90.0 lacs upto 31.12.2024, however, the MC, Sirhind has failed to deposit the same till date.

And whereas, the Municipal Council has continued and repeated violations of the provisions of the Solid Waste Management Rules, 2016, as well as non-compliance with the directions issued during the personal hearing held on 24.10.2024.

And whereas, show cause notice for violations of the provisions of the Solid Waste Management Rules, 2016 and non-deposition of previous Environmental compensation as well as dumping of solid waste into Hansla Nadi was issued to the Municipal Council with an opportunity of personal hearing before the Chief Environmental Engineer(B) on 15/10/2025.

And whereas, the Executive Officer, Municipal Council and Sanitary Suptt. attended the hearing and submitted a written reply, which was taken on record. The Executive Officer informed that he has assumed the charge of Municipal Council Sirhind just 15 days back and he is unaware of the issues. He requested to allow the Sanitary Suptt to make submissions. The sanitary Suptt informed that Municipal Council is in process of constructing new sanitary landfill site at Bahardurgarh Bassi Road, Sirhind and no waste is now being disposed off at the existing sanitary landfill site. The legacy waste of around 600 Ton is lying at site which will be remediated shortly and park shall be developed at the site. The details of the remediation and environmental compensation to be deposited will be placed in the in-house meeting of MC Sirhind scheduled to be held within next three days. They sought time to place on record the timelines for remediation and deposit of environmental compensation.

And whereas, after hearing the officers of the Board and the representative of the Municipal Council, Sirhind, the Chief Environmental Engineer (B) decided that:

1. The Municipal Council shall ensure that adequate fencing / boundary wall as well as plantation is provided all around the existing sanitary landfill site and no waste shall be disposed off into Hansla Nadi flowing adjoining to the landfill site.
2. The Municipal Council shall submit the action plan alongwith timelines for complying with the provisions of Solid Waste Management Rules, 2016 as well as for remediation of legacy waste within 7 days to the Regional Office, Fatehgarh Sahib.
3. The Municipal Council shall submit the timelines for deposit of balance environmental compensation amounting to Rs. 90 lac (imposed upto 31.12.2024) within 7 days to the Regional Office, Fatehgarh Sahib.
4. Environmental Engineer, RO, FGS shall guide the Municipal Council about the authorization to be applied under Solid Waste Management Rules, 2016 to the Board for the new Sanitary Landfill site of Municipal Council, Sirhind as well as about the registration to be done on EPR portal. He shall also provide the list of recyclers of plastic waste and E-waste in Fatehgarh Sahib or nearby district to the Municipal Council, Sirhind.
5. Environmental Engineer, Regional Office, Fatehgarh Sahib shall verify the contents of action plan to be submitted by Municipal Council as per above and shall submit report / recommendations within one month in precise manner.
6. Further action in the matter shall be taken upon the receipt of report/ recommendations from the Regional Office, Fatehgarh Sahib.

And whereas, the proceedings of the personal hearing held before the Chief Environmental Engineer (B) on 15.10.2025 were conveyed to the MC as well as Regional Office vide letter no. 1187-88 dated 17.10.2025 for compliance.

And whereas, to verify the compliance of the decisions of personal hearing, the existing dump site was visited by the officer of Regional Office on 31.12.2025 and Sh. Amarpreet, Sanitary Superintendent was contacted. During visit, it was observed as under:

1. The dump site was not in operation as the MC has shifted the site to the new location.
2. The representative informed that total legacy waste of approx. 10,000 Ton is pending at the dump site. An estimate was prepared to eliminate it and financial bid has been opened, which is expected to take 21 days to conclude. Upon finalization of the financial bid, the work order will be issued.
3. The Municipal Council has not provided adequate fencing/boundary wall as well as plantation is provided all around the existing sanitary landfill site.
4. The Municipal Council has not submitted the action plan alongwith timelines for complying with the provisions of Solid Waste Management Rules, 2016 as well as for remediation of legacy waste. However, it has submitted a letter issued vide no. 6222 dated 05.12.2025, wherein, it has mentioned that a resolution has been passed to carry out the remediation of legacy waste.
5. The Municipal Council has not submitted the timelines for deposition of balance environmental compensation. However, it has submitted a letter issued vide no. 6222 dated 05.12.2025, vide which, it has mentioned that a resolution has been passed to deposit the remaining EC in monthly EMIs.
6. Regional Office, Fatehgarh Sahib vide letter no. 2121 dated 18.11.2025 guided the Municipal Council regarding the authorization required to be applied under the Solid Waste Management Rules, 2016 to the Board for the new sanitary landfill site of Municipal Council, Sirhind, as well as the siting criteria mandated under the SWM Rules, 2016.
7. Further, the lists of recyclers of plastic waste and E-waste in Fatehgarh Sahib or nearby district were provided to the MC, Sirhind vide Regional Office letter no. 1713 dated 15.10.2025 and 2300 dated 28.11.2025, respectively.
8. The Municipal Council has not submitted the action plan alongwith timelines for complying with the provisions of Solid Waste Management Rules, 2016 as well as for remediation of legacy waste.

And whereas, in compliance to the above said directions, the MC Sirhind has shifted the dump site located in Village Bahadargarh, Fatehgarh Sahib-Bassi Pathana Road, Near Cheema Gas Service, Bassi Pathana.

And whereas, a complaint has been received in Regional Office from the residents of Bassi Pathana regarding issues of flies, foul odor and related nuisances allegedly arising from the newly established dump site located in Village Bahadargarh, Fatehgarh Sahib-Old Bassi Pathana Road, Near Cheema Gas Service, Sirhind, Fatehgarh Sahib. To verify the contents of the complaint, the site was visited by the officer of the Regional Office, Fatehgarh Sahib on 20.12.2025 and during visit, it was observed as under:

1. The site is located in Village Bahadargarh, Fatehgarh Sahib- Old Bassi Pathana Road, Near Cheema Gas Service, Sirhind, Fatehgarh Sahib.
2. During visit, waste was found dumped at the new site; however, no fresh waste has been dumped at the site for the past 3-4 days, as nearby residents have reportedly obstructed the entry of dump trucks/vehicles carrying municipal waste from Sirhind city to the site.
3. Mixed waste was found on the dump site, vide which, it is clear no remediation is being carried out.
4. No Material Recovery Facilities have been provided at the site.
5. During visit, the presence of flies and foul odor was observed at the site as well as in the houses of nearby residents.

Further, the compliance of criteria for site selection as mentioned in the SWM Rules, 2016 is as under:

Sr. No.	Criteria	Compliance
1	The department in the business allocation of land assignment shall provide suitable site for setting up of the solid waste processing and treatment facilities and notify such sites.	No such record has been provided.
2	The sanitary landfill site shall be planned, designed and developed with proper documentation of construction	No such record has been provided.

	plan as well as a closure plan in a phased manner. In case a new landfill facility is being established adjoining an existing landfill site, the closure plan of existing landfill should form a part of the proposal of such new landfill.	
3	The landfill sites shall be selected to make use of nearby wastes processing facilities. Otherwise, wastes processing facility shall be planned as an integral part of the landfill site.	No Material Recovery Facilities have been provided at the site.
4	Landfill sites shall be set up as per the guidelines of the Ministry of Urban Development, Government of India and Central Pollution Control Board.	No such record has been provided.
5	The existing landfill sites which are in use for more than five years shall be improved in accordance with the specifications given in this Schedule.	NA
6	The landfill site shall be large enough to last for at least 20-25 years and shall develop 'landfill cells' in a phased manner to avoid water logging and misuse.	The size of the landfill site is about 1.5 acres, which seems not large enough to last for at least 20-25 years.
7	The landfill site shall be 100 meter away from river, 200 meter from a pond, 200 meter from Highways, Habitations, Public Parks and water supply wells and 20 km away from Airports or Airbase. However, in a special case, landfill site may be set up within a distance of 100 meter and 20 km away from the Airport/Airbase after obtaining no objection certificate from the civil aviation authority/ Air force as the case may be. The Landfill site shall not be permitted within the flood plains as recorded for the last 100 years, zone of coastal regulation, wetland, Critical habitat areas, sensitive eco-fragile areas.	The distance of landfill site from State Highway is approx. 200 meter and a bypass is passing in front of the dump site. There is no river, pond, public parks and water supply wells within 200 meter radius of the site. There is no airports or airbase within 200 Km radius of the site. However, approx. 30 houses are located within 250-meter radius of the dump site. Further, the distance of the dump site from CHC, Bassi Pathana is approx. 700 meter.
8	The sites for landfill and processing and disposal of solid waste shall be incorporated in the Town Planning Department's land-use plans.	The sites for landfill and processing and disposal of solid waste have not been incorporated in the Town Planning Department's.
9	A buffer zone of no development shall be maintained around solid waste processing and disposal facility, exceeding five Tonnes per day of installed capacity. This will be maintained within the total area of the solid waste processing and disposal facility. The buffer zone shall be prescribed on case to case basis by the local body in consultation with concerned State Pollution Control Board.	A buffer zone of no development has not been provided around solid waste processing and disposal facility.
10	The biomedical waste shall be disposed of in accordance with the Bio-medical Waste Management Rules, 2016, as amended from time to time. The hazardous waste shall be managed in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended from time to time. The E-waste shall be managed in accordance with the e-Waste (Management) Rules, 2016 as amended from time to time.	No biomedical waste was found on the site.
11	Temporary storage facility for solid	No temporary storage facility has

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waste shall be established in each landfill site to accommodate the waste in case of non-operation of waste processing and during emergency or natural calamities.

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And whereas, regular complaints have been received telephonically regarding new dump site located in Village Bahadargarh, Fatehgarh Sahib-Bassi Pathana Road, Near Cheema Gas Service, Bassi Pathana. To verify the contents of the complaint, the new dump site as well as existing dump site was visited by the officer of the Regional Office, Fatehgarh Sahib on 08.01.2026 and during visit, it was observed as under:

1. No fresh waste is being dumped on the old site located adjacent to Hansla Nadi. However, fresh waste dumped by local residents was observed at the site. The MC has installed a display board informing the public that the dumping site has been closed and that violators will be fined ranging from Rs. 5,000 to Rs. 25,000.
2. Subsequently, MC Sirhind developed a second dumping site at village Bahadargarh along the Sirhind-Bassi bypass road. However, residents residing within a distance of 200 meters from the said site objected to the dumping activity and physically blocked the entry to the site.
3. Every year, the municipal solid waste (MSW) generated during the Fatehgarh Sahib Shaheedi Sabha is collected and temporarily stored at a dumping site located in village Atewali, adjacent to village Mahadian, from where it is subsequently transported to the Material Recovery Facility (MRF) for segregation and remediation. However, it was observed that during the current year, the MC excavated pits, laid plastic sheets, disposed of the majority of the MSW generated during the Shaheedi Sabha therein, and covered the same with soil.
4. At present, fresh municipal solid waste is being dumped during night and non-working hours at the dumping site located at Village Bahadargarh on the Sirhind-Bassi bypass road. Further, no Material Recovery Facility (MRF) is currently operational in Tehsil Fatehgarh Sahib.
5. The financial bid for the remediation of 10,000 tonnes of municipal solid waste (MSW) is currently under process. Upon finalization of the bid, the remediation work shall commence. The tender document does not specify the location of the dumping site, as the MSW generated in Sirhind city is stored at multiple locations.

And whereas, O.A. No. 16 of 2025 titled as Public Action Committee & Ors. Vs. State of Punjab & Ors. was lastly listed on 27.01.2026 before the Hon'ble NGT and attended by the undersigned alongwith JEE and learned counsel engaged by the Board in the matter. The Hon'ble NGT has passed the order dated 27.01.2026 and the operative part of which is reproduced as under:

"9. Mere passing the orders levying environmental compensation on paper does not serve any purpose especially in a case where respondent no.3 is not taking any effective steps to solve the issue of solid waste dumping at the unauthorized site and in fact it is multiplying such sites even pending this original application. This issue needs to be seriously considered by Member Secretary and Chairman, PPCB and effective action is required to be taken by them against respondent no.3.

10. Thus, we require the Member Secretary, PPCB and Executive Officer of respondent no. 3 to appear virtually on the next date of hearing and apprise the Tribunal about action taken in this regard.

11. It will be open to respondent no.3, in the meanwhile, to file status report disclosing the current status of dumping/clearing of solid waste from the above two sites.

12. The applicant appearing virtually has submitted that respondent no.3 is raising some constructions at the new site though there is no authorization/permission exists for that site. The Member Secretary, PPCB will duly consider this issue and will take appropriate action in accordance with law."

And whereas, in compliance to the above said directions, the newly dump site located at Village Bahadargarh, Fatehgarh Sahib- Old Bassi Pathana Road, Near Cheema Gas Service, Sirhind, Fatehgarh Sahib was visited by Er. Mohit Singla, EE alongwith Er. Deshveer Singh, JEE on 28.01.2026 and during visit, it was observed as under:

1. The site is located in Village Bahadargarh, Fatehgarh Sahib- Old Bassi Pathana Road. Near Cheema Gas Service, Sirhind, Fatehgarh Sahib.
2. During visit, waste was found dumped at the new site; however, no fresh waste has been dumped at the site.
3. Mixed waste was found on the dump site, vide which, it is clear no segregation is being carried out.
4. Material Recovery Facilities have been provided at the site and around 50 compost pits has also been constructed, which are yet to be operated.
5. There are approx. 2-3 houses falls within the 200 meter radius of the dump site.
6. There are 4-5 tiny industries falls within the 200 meter radius of the dump site.
7. The State Highway is approx. 200 meter away from the dump site.
8. There is 01 nallah adjoining to dump site which contains the domestic wastewater of city Bassi Pathana.

9. The newly established STP of Bassi Pathana is adjoining to the dump site approximately 50 meter away from the site.
10. The treated wastewater of STP of Bassi Pathana will be discharged into the said choe, which is leading to the Sirhind Choe.

And whereas, a complaint has been received telephonically regarding fresh dumping of waste on the old dump site near Sirhind Choe. To verify the contents of the complaint, the old dump site as well as the site at Village Mandofal was visited by Er. Deshveer Singh, JEE of this office on 29.01.2026 and during visit, it was observed as under:

1. Earlier, the old dump was established on the right side of the Sirhind Choe.
2. Now, the MC has dumped the fresh waste on the left side of the Sirhind Choe, a vacant space lying between Sirhind Choe and Material Recovery Facility provided by the MC.

And whereas, another complaint regarding dumping of fresh waste at new site at Village Mandofal, District Fatehgarh Sahib has been received and the same was also visited and it was observed that the MC Sirhind-Fatehgarh Sahib is burying the fresh solid waste in excavated pits at new established site.

And whereas, the MC has not deposited the environmental compensation amounting to Rs. 105.0 lakhs already imposed by the Board upon the MC due to violation of the Solid Waste Management Rules, in compliance to the orders of the Hon'ble NGT in O.A no. 606 of 2018 upto 30.09.2025 to this office/Board till date. It is pertinent to mention here that the total Environmental Compensation amounting to Rs. 123.0 lakhs upto 30.09.2025 has been imposed on MC, Sirhind out of which Rs. 18.0 lakh has been deposited by the MC.

And Whereas, the Municipal Council was issued show cause notice for violations of the provisions of the Solid Waste Management Rules, 2016 and non-deposition of previous Environmental compensation as well as dumping of solid waste into Hansla Nadi vide letter no. 2902 dated 25/02/2026 to file written reply within 15 days. However, the Municipal Council has not submitted the reply of the show cause notice till date.

And whereas, the matter has been considered by the Competent Authority and it has been proposed to initiate action against the Municipal Council under the provisions of the Solid Waste Management Rules, 2016 as well as non-deposition of previous Environmental compensation as well as dumping of solid waste into Hansla Nadi for violating the provisions of the said Rules, 2016 after affording an opportunity of personal hearing.

As such, you are, hereby given another opportunity to explain your position in person before the Member Secretary of the Board in his office at Vatavaran Bhawan, Nabha Road, Patiala on 15/04/2026 at 11.00 AM in this regard, failing which, it will be presumed that the Municipal Council has nothing to say and the Board shall go ahead to take proposed action in the matter under the provisions of the Solid Waste Management Rules, 2016 without giving further notice / opportunity.

Endst. No. 3147

Environmental Engineer (ZP-2/1)
for & on behalf of Member Secretary
Dated 01/4/26

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information. He is requested to deliver the notice to the Municipal Council through special messenger and submit report before the date of hearing. It is also requested to attend the hearing on said date & time.

Environmental Engineer (ZP-2/1)
for & on behalf of Member Secretary



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No. _____

Regd. _____

Dated: _____

To

The Executive Officer,
Municipal Council, Sirhind,
Distt. Fatehgarh Sahib

Subject: Proceedings of the personal hearing for violations of the provisions of the Solid Waste Management Rules, 2016 and non-deposition of previous Environmental compensation as well as dumping of solid waste into Hansla Nadi before the Member Secretary of the Board to the Executive Officer, Municipal Council, Sirhind, Distt. Fatehgarh Sahib on 15/04/2026.

The following were present:

From Board's side:

Er. Rajeev Gupta, SEE, ZP-2, Patiala
Er. Kamal Singla, E.E., ZP-2, Patiala

From MC:

Sh. Avtar Chand, Executive Officer

The officers of the Board brought out that show cause notice for violation of the provisions of the Solid Waste Management Rules, 2016 was issued to the Municipal Council with an opportunity of personal hearing before the Chairman of the Board on 24/10/2024.

Sanitary Inspector of the Municipal Council, Sirhind attended the hearing and submitted that he is posted at Municipal Council, Sirhind with additional charge as SI at Municipal Council, Bassi Pathana. The Municipal Council has already remediated 100% of its legacy waste, however some fresh waste is being stored at the municipal waste dump site and same is being segregated. He requested to give some time to comply with all the observations made by the visiting officer of the Board.

After hearing the officers of the Board, representative of the Municipal Council, the Chairman of the Board decided as under: -

1. The Municipal Council shall ensure the compliance of the Solid Waste Management Rules, 2016 and shall submit the compliance mentioned in Rule 22 from Sr. no. 1 to 10 to the Regional Office, Fatehgarh Sahib of the Board, on monthly basis.
2. Municipal Council will ensure to deposit the environmental compensation already imposed by the Board upon the Municipal Council due to violation of the Solid Waste Management Rules, 2016 in compliance to the orders of the Hon'ble NGT in O.A. no. 606 of 2018 for the period 01.07.2020 upto 31.03.2024 amounting Rs. 90.0 lac at the earliest.
3. Municipal Council will ensure bio-remediation of the legacy waste and shall ensure to submit monthly progress report alongwith the detail of the challan(s) issued for burning of solid waste to the Regional Office, Fatehgarh Sahib.
4. Municipal Council will ensure that the plastic waste/e-waste generated from the solid waste is lifted only to the authorized plastic waste/e-waste re-cycler(s) allotted dedicated EPR number(s).
5. Municipal Council will ensure the management of C&D waste in compliance to the Construction & Demolition Waste Management Rules, 2016, shall submit monthly detail to the Regional Office, Fatehgarh Sahib regarding C&D waste generated, collected, reused/recycle alongwith the fine imposed for violation of the said Rules and shall also ensure that no such waste is dumped alongwith the solid waste.
6. Municipal Council will ensure to create awareness in their respective jurisdiction for compliance of C&D Waste Management Rules, 2016 and regarding ban on manufacturing, sale, storage, purchase, supply, usage etc. of single use plastic items and china dor in consultation with the Regional Office, Fatehgarh Sahib.
7. Environmental Engineer, Regional Office, Fatehgarh Sahib shall visit the solid waste site (s) and shall submit report / recommendations in the matter, within one month.
8. The Municipal Council shall devise the ways & means to minimize the generation of all kind of wastes through REDUCE, REUSE and RECYCLE activities. The generated waste, if any,

shall be properly handled and managed per the provisions of the Municipal Solid Waste Rules, 2016 in an environmentally sound manner.

9. The Municipal Council may also develop the vermin composting/composting to manage the biodegradable solid waste.
10. The Municipal Council will take regular inspections and appropriate actions against the violators of ban on single use plastic, plastic carry bags as well as persons/vendors who throw, burn or bury any solid wastes in open, outside premises or in drain / water bodies.

The proceedings of the hearing were conveyed to EO, MC, Sirhind as well as Environmental Engineer, Regional Office, Fatehgarh Sahib vide Board's letter no. 3434-35 dated 28.11.2024 for compliance.

In compliance, officers of the Regional Office, Fatehgarh Sahib visited the dump site on 05.08.2025 and 27.08.2025, respectively. During visit, it was observed as under:

A. Status of Legacy Waste:

1. The representative informed that total legacy waste of approx. 600 MT is pending at the dump site. An estimate has been prepared to eliminate it.
2. The MC has provided weighing machine at the site.

B. Status of Solid Waste Management:

1. The MC has informed and ensured 100% door to door collection of the Municipal Solid Waste generated from all the wards.
2. The MC has also ensured 100% segregation at source of dry and wet waste.
3. The MC has provided 17 no. of vehicles for lifting of the MSW from different locations. Further, all the vehicles are equipped with GPS system.
4. The MC has also provided 40 no. rickshaws/rehdis with compartments of waste segregation which are being used for door-to-door collection.
5. The MC has provided 01 no. material recovery facilities which is covered from the top.
6. The MC has provided weighing machine at the site.
7. The Municipal Council is only engaged in manual segregation of plastic and other waste from the dump site.
8. The MC has not provided boundary wall alongwith proper gate along the periphery of the site.
9. The MC has not provided green belt along the entire boundary of the dumping site.
10. No burning of waste was observed of the site.

C. Status of Composting Pits:

1. The representative informed that the Municipal Council, Sirhind requires 76 no. of compost pits as per Distt. Action Plan and has constructed 50 no. compost pits at single location of MRF.
2. The compost pits are being used adequately for organic waste and are covered from top.
3. The MC is using herbal sanitizer at the pits and fogging within the premises of the dump sites.
4. No provision provided for re-circulation of leachate at the processing site.

D. Status of Sanitary Landfill Site:

The MC has not provided Sanitary Landfill Site (SLF).

E. Status of C&D Waste:

The MC has provided dedicated area for construction and demolition waste.

F. Plastic Waste:

The MC has not executed any agreement with the recycler for disposal of Plastic Waste. The representative was advised to execute an agreement with the authorized recycler for disposal of Plastic Waste.

G. Status of E-Waste:

The MC has not executed any agreement with the recycler for disposal of E-Waste.

H. Provision of green belt and boundary wall around solid waste dumping site:

1. Green belt has not been provided.
2. The MC has not provided boundary wall alongwith proper gate along the periphery of the site.

The MC Sirhind has also not provided any document regarding the disposal of Plastic Waste and E-Waste as well as not submitted 06 monthly status report related to bio-remediation of the legacy waste. Further, the MC Sirhind has not obtained authorization under the Solid Waste Management Rules, 2016.

The MC has not deposited the environmental compensation amounting to Rs. 90.0 lakhs already imposed by the Board upon the MC due to violation of the Solid Waste Management Rules, in compliance to the orders of the Hon'ble NGT in O.A no. 606 of 2018 upto 31.12.2024 to this office/Board till date. It is pertinent to mention here that the total Environmental Compensation amounting to Rs. 108.0 lakhs upto 31.12.2024 has been imposed on MC, Sirhind out of which Rs. 18.0 lakh has been deposited by the MC.

Regional Office, Fatehgarh Sahib vide letter no. 1164 dated 22.08.2025 has requested EO, MC, Sirhind to deposit the environmental compensation already imposed by the Board upon the Municipal Council due to violation of the Solid Waste Management Rules, 2016 amounting to Rs. 90.0 lacs upto 31.12.2024, however, the MC, Sirhind has failed to deposit the same till date.

The Municipal Council has continued and repeated violations of the provisions of the Solid Waste Management Rules, 2016, as well as non-compliance with the directions issued during the personal hearing held on 24.10.2024.

Show cause notice for violations of the provisions of the Solid Waste Management Rules, 2016 and non-deposition of previous Environmental compensation as well as dumping of solid waste into Hansla Nadi was issued to the Municipal Council with an opportunity of personal hearing before the Chief Environmental Engineer(B) on 15/10/2025.

The Executive Officer, Municipal Council and Sanitary Suptt. attended the hearing and submitted a written reply, which was taken on record. The Executive Officer informed that he has assumed the charge of Municipal Council Sirhind just 15 days back and he is unaware of the issues. He requested to allow the Sanitary Suptd. to make submissions. The Sanitary Suptd. informed that Municipal Council is in process of constructing new sanitary landfill site at Bahardurgarh Bassi Road, Sirhind and no waste is now being disposed off at the existing sanitary landfill site. The legacy waste of around 600 Ton is lying at site which will be remediated shortly and park shall be developed at the site. The details of the remediation and environmental compensation to be deposited will be placed in the in-house meeting of MC Sirhind scheduled to be held within next three days. They sought time to place on record the timelines for remediation and deposit of environmental compensation.

After hearing the officers of the Board and the representative of the Municipal Council, Sirhind, the Chief Environmental Engineer (B) decided that:

1. The Municipal Council shall ensure that adequate fencing / boundary wall as well as plantation is provided all around the existing sanitary landfill site and no waste shall be disposed off into Hansla Nadi flowing adjoining to the landfill site.
2. The Municipal Council shall submit the action plan alongwith timelines for complying with the provisions of Solid Waste Management Rules, 2016 as well as for remediation of legacy waste within 7 days to the Regional Office, Fatehgarh Sahib.
3. The Municipal Council shall submit the timelines for deposit of balance environmental compensation amounting to Rs. 90 lac (imposed upto 31.12.2024) within 7 days to the Regional Office, Fatehgarh Sahib.
4. Environmental Engineer, RO, FGS shall guide the Municipal Council about the authorization to be applied under Solid Waste Management Rules, 2016 to the Board for the new Sanitary Landfill site of Municipal Council, Sirhind as well as about the registration to be done on EPR portal. He shall also provide the list of recyclers of plastic waste and E-waste in Fatehgarh Sahib or nearby district to the Municipal Council, Sirhind.
5. Environmental Engineer, Regional Office, Fatehgarh Sahib shall verify the contents of action plan to be submitted by Municipal Council as per above and shall submit report/ recommendations within one month in precise manner.
6. Further action in the matter shall be taken upon the receipt of report/ recommendations from the Regional Office, Fatehgarh Sahib.

The proceedings of the personal hearing held before the Chief Environmental Engineer (B) on 15.10.2025 were conveyed to the MC as well as Regional Office vide letter no. 1187-88 dated 17.10.2025 for compliance.

To verify the compliance of the decisions of personal hearing, the existing dump site was visited by the officer of Regional Office on 31.12.2025 and Sh. Amarpreet, Sanitary Superintendent was contacted. During visit, it was observed as under:

1. The dump site was not in operation as the MC has shifted the site to the new location.
2. The representative informed that total legacy waste of approx. 10,000 Ton is pending at the dump site. An estimate was prepared to eliminate it and financial bid has been opened, which is expected to take 21 days to conclude. Upon finalization of the financial bid, the work order will be issued.
3. The Municipal Council has not provided adequate fencing/boundary wall as well as plantation is provided all around the existing sanitary landfill site.
4. The Municipal Council has not submitted the action plan alongwith timelines for complying with the provisions of Solid Waste Management Rules, 2016 as well as for remediation of legacy waste. However, it has submitted a letter issued vide no. 6222 dated 05.12.2025, wherein, it has mentioned that a resolution has been passed to carry out the remediation of legacy waste.
5. The Municipal Council has not submitted the timelines for deposition of balance environmental compensation. However, it has submitted a letter issued vide no. 6222 dated 05.12.2025, vide which, it has mentioned that a resolution has been passed to deposit the remaining EC in monthly EMLs.
6. Regional Office, Fatehgarh Sahib vide letter no. 2121 dated 18.11.2025 guided the Municipal Council regarding the authorization required to be applied under the Solid Waste Management Rules, 2016 to the Board for the new sanitary landfill site of Municipal Council, Sirhind, as well as the siting criteria mandated under the SWM Rules, 2016.

7. Further, the lists of recyclers of plastic waste and E-waste in Fatehgarh Sahib or nearby district were provided to the MC, Sirhind vide Regional Office letter no. 1713 dated 15.10.2025 and 2300 dated 28.11.2025, respectively.
8. The Municipal Council has not submitted the action plan alongwith timelines for complying with the provisions of Solid Waste Management Rules, 2016 as well as for remediation of legacy waste.

In compliance to the above said directions, the MC Sirhind has shifted the dump site located in Village Bahadargarh, Fatehgarh Sahib-Bassi Pathana Road, Near Cheema Gas Service, Bassi Pathana.

A complaint has been received in Regional Office from the residents of Bassi Pathana regarding issues of flies, foul odor and related nuisances allegedly arising from the newly established dump site located in Village Bahadargarh, Fatehgarh Sahib-Old Bassi Pathana Road, Near Cheema Gas Service, Sirhind, Fatehgarh Sahib. To verify the contents of the complaint, the site was visited by the officer of the Regional Office, Fatehgarh Sahib on 20.12.2025 and during visit, it was observed as under:

1. The site is located in Village Bahadargarh, Fatehgarh Sahib- Old Bassi Pathana Road, Near Cheema Gas Service, Sirhind, Fatehgarh Sahib.
2. During visit, waste was found dumped at the new site; however, no fresh waste has been dumped at the site for the past 3-4 days, as nearby residents have reportedly obstructed the entry of dump trucks/vehicles carrying municipal waste from Sirhind city to the site.
3. Mixed waste was found on the dump site, vide which, it is clear no remediation is being carried out.
4. No Material Recovery Facilities have been provided at the site.
5. During visit, the presence of flies and foul odor was observed at the site as well as in the houses of nearby residents.

Further, the compliance of criteria for site selection as mentioned in the SWM Rules, 2016 is as under:

Sr. No.	Criteria	Compliance
1	The department in the business allocation of land assignment shall provide suitable site for setting up of the solid waste processing and treatment facilities and notify such sites.	No such record has been provided.
2	The sanitary landfill site shall be planned, designed and developed with proper documentation of construction plan as well as a closure plan in a phased manner. In case a new landfill facility is being established adjoining an existing landfill site, the closure plan of existing landfill should form a part of the proposal of such new landfill.	No such record has been provided.
3	The landfill sites shall be selected to make use of nearby wastes processing facilities. Otherwise, wastes processing facility shall be planned as an integral part of the landfill site.	No Material Recovery Facilities have been provided at the site.
4	Landfill sites shall be set up as per the guidelines of the Ministry of Urban Development, Government of India and Central Pollution Control Board.	No such record has been provided.
5	The existing landfill sites which are in use for more than five years shall be improved in accordance with the specifications given in this Schedule.	NA
6	The landfill site shall be large enough to last for at least 20-25 years and shall develop 'landfill cells' in a phased manner to avoid water logging and misuse.	The size of the landfill site is about 1.5 acres, which seems not large enough to last for at least 20-25 years.
7	The landfill site shall be 100 meter away from river, 200 meter from a pond, 200 meter from Highways, Habitations, Public Parks and water supply wells and 20 km	The distance of landfill site from State Highway is approx. 200 meter and a bypass is passing in front of the dump site. There is no river,

	away from Airports or Airbase. However, in a special case, landfill site may be set up within a distance of 10 and 20 km away from the Airport/Airbase after obtaining no objection certificate from the civil aviation authority/ Air force as the case may be. The Landfill site shall not be permitted within the flood plains as recorded for the last 100 years, zone of coastal regulation, wetland, Critical habitat areas, sensitive eco-fragile areas.	pond, public parks and water supply wells within 200 meter radius of the site. There is no airports or airbase within 200 Km radius of the site. However, approx. 30 houses are located within 250-meter radius of the dump site. Further, the distance of the dump site from CHC, BassiPathana is approx. 700 meter.
8	The sites for landfill and processing and disposal of solid waste shall be incorporated in the Town Planning Department's land-use plans.	The sites for landfill and processing and disposal of solid waste have not been incorporated in the Town Planning Department's.
9	A buffer zone of no development shall be maintained around solid waste processing and disposal facility, exceeding five Tonnes per day of installed capacity. This will be maintained within the total area of the solid waste processing and disposal facility. The buffer zone shall be prescribed on case to case basis by the local body in consultation with concerned State Pollution Control Board.	A buffer zone of no development has not been provided around solid waste processing and disposal facility.
10	The biomedical waste shall be disposed of in accordance with the Bio-medical Waste Management Rules, 2016, as amended from time to time. The hazardous waste shall be managed in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended from time to time. The E-waste shall be managed in accordance with the e-Waste (Management) Rules, 2016 as amended from time to time.	No biomedical waste was found on the site.
11	Temporary storage facility for solid waste shall be established in each landfill site to accommodate the waste in case of non-operation of waste processing and during emergency or natural calamities.	No temporary storage facility has been established.

Regular complaints have been received telephonically regarding new dump site located in Village Bahadargarh, Fatehgarh Sahib-Bassi Pathana Road, Near Cheema Gas Service, Bassi Pathana. To verify the contents of the complaint, the new dump site as well as existing dump site was visited by the officer of the Regional Office, Fatehgarh Sahib on 08.01.2026 and during visit, it was observed as under:

1. No fresh waste is being dumped on the old site located adjacent to Hansla Nadi. However, fresh waste dumped by local residents was observed at the site. The MC has installed a display board informing the public that the dumping site has been closed and that violators will be fined ranging from Rs. 5,000 to Rs. 25,000.
2. Subsequently, MC Sirhind developed a second dumping site at village Bahadargarh along the Sirhind-Bassi bypass road. However, residents residing within a distance of 200 meters from the said site objected to the dumping activity and physically blocked the entry to the site.
3. Every year, the municipal solid waste (MSW) generated during the Fatehgarh Sahib Shaheedi Sabha is collected and temporarily stored at a dumping site located in village Atewali, adjacent to village Mahadian, from where it is subsequently transported to the Material Recovery Facility (MRF) for segregation and remediation. However, it was observed that during the current year, the MC excavated pits, laid plastic sheets, disposed of the majority of the MSW generated during the Shaheedi Sabha therein, and covered the same with soil.
4. At present, fresh municipal solid waste is being dumped during night and non-working hours at the dumping site located at Village Bahadargarh on the Sirhind-Bassi bypass road. Further, no Material Recovery Facility (MRF) is currently operational in Tehsil Fatehgarh Sahib.
5. The financial bid for the remediation of 10,000 tonnes of municipal solid waste (MSW) is currently under process. Upon finalization of the bid, the remediation work shall commence. The tender document does not specify the location of the dumping site, as the MSW generated in Sirhind city is stored at multiple locations.

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O.A. No. 16 of 2025 titled as Public Action Committee & Ors. Vs. State of Punjab & Ors. was lastly listed on 27.01.2026 before the Hon'ble NGT and attended by the Environmental Engineer alongwith JEE and learned counsel engaged by the Board in the matter. The Hon'ble NGT has passed the order dated 27.01.2026 and the operative part of which is reproduced as under:

"9. Mere passing the orders levying environmental compensation on paper does not serve any purpose especially in a case where respondent no.3 is not taking any effective steps to solve the issue of solid waste dumping at the unauthorized site and in fact it is multiplying such sites even pending this original application. This issue needs to be seriously considered by Member Secretary and Chairman, PPCB and effective action is required to be taken by them against respondent no.3.

10. Thus, we require the Member Secretary, PPCB and Executive Officer of respondent no. 3 to appear virtually on the next date of hearing and apprise the Tribunal about action taken in this regard.

11. It will be open to respondent no.3, in the meanwhile, to file status report disclosing the current status of dumping/clearing of solid waste from the above two sites.

12. The applicant appearing virtually has submitted that respondent no.3 is raising some constructions at the new site though there is no authorization/permission exists for that site. The Member Secretary, PPCB will duly consider this issue and will take appropriate action in accordance with law."

In compliance to the above said directions, the newly dump site located at Village Bahadargarh, Fatehgarh Sahib- Old Bassi Pathana Road, Near Cheema Gas Service, Sirhind, Fatehgarh Sahib was visited by Er. Mohit Singla, EE alongwith Er. Deshveer Singh, JEE on 28.01.2026 and during visit, it was observed as under:

1. The site is located in Village Bahadargarh, Fatehgarh Sahib- Old Bassi Pathana Road, Near Cheema Gas Service, Sirhind, Fatehgarh Sahib.
2. During visit, waste was found dumped at the new site; however, no fresh waste has been dumped at the site.
3. Mixed waste was found on the dump site, vide which, it is clear no segregation is being carried out.
4. Material Recovery Facilities have been provided at the site and around 50 compost pits has also been constructed, which are yet to be operated.
5. There are approx. 2-3 houses falls within the 200 meter radius of the dump site.
6. There are 4-5 tiny industries falls within the 200 meter radius of the dump site.
7. The State Highway is approx. 200 meter away from the dump site.
8. There is 01 nallah adjoining to dump site which contains the domestic wastewater of city Bassi Pathana.
9. The newly established STP of Bassi Pathana is adjoining to the dump site approximately 50 meter away from the site.
10. The treated wastewater of STP of BassiPathana will be discharged into the said choe, which is leading to the Sirhind Choe.

Complaint has been received telephonically regarding fresh dumping of waste on the old dump site near Sirhind Choe. To verify the contents of the complaint, the old dump site as well as the site at Village Mandofal was visited by Er. Deshveer Singh, JEE of Regional Office on 29.01.2026 and during visit, it was observed as under:

1. Earlier, the old dump was established on the right side of the Sirhind Choe.
2. Now, the MC has dumped the fresh waste on the left side of the Sirhind Choe, a vacant space lying between Sirhind Choe and Material Recovery Facility provided by the MC.

Another complaint regarding dumping of fresh waste at new site at Village Mandofal, District Fatehgarh Sahib has been received and the same was also visited and it was observed that the MC Sirhind-Fatehgarh Sahib is burying the fresh solid waste in excavated pits at new established site.

The MC has not deposited the environmental compensation amounting to Rs. 105.0 lakhs already imposed by the Board upon the MC due to violation of the Solid Waste Management Rules, in compliance to the orders of the Hon'ble NGT in O.A no. 606 of 2018 upto 30.09.2025 to this office/Board till date. It is pertinent to mention here that the total Environment Compensation amounting to Rs. 123.0 lakhs upto 30.09.2025 has been imposed on MC, Sirhind out of which Rs. 18.0 lakh has been deposited by the MC.

The Municipal Council was issued show cause notice for violations of the provisions of the Solid Waste Management Rules, 2016 and non-deposition of previous Environment compensation as well as dumping of solid waste into Hansla Nadi vide letter no. 2902 dated 25/02/2026 to file written reply within 15 days. However, the Municipal Council has not submitted the reply of the show cause notice till date.

Accordingly, show cause notice for violations of the provisions of the Solid Waste Management Rules, 2016 and non-deposition of previous Environmental compensation as well as dumping of solid waste into Hansla Nadi was issued to the Municipal Council with an opportunity of personal hearing before the Member Secretary of the Board on 15/04/2026.

Further, to check the current status in compliance to the directions of the Competent Authority of the Board, the old dump site as well as new dump site on Bassi Pathana Road of Sirhind-Fatehgarh Sahib were visited by EE, Zonal Office-II, EE, Regional Office, Fatehgarh Sahib and Er. Shubham Puri, AEE on 13/04/2026. During visit, it was observed as under:

1. The work for creation of park at the old dump site was found under progress, as the work for land filling with good earth has been completed and partial boundary wall has been provided towards the Hansla Choe.
2. The remediation work of about 10,000 Ton of legacy waste was in operation at the old dump site.
3. No fresh waste was found being dumped at the old site.
4. About 50 no. compost pits have been provided at the MRF facility provided near the old dump site, which were found in operational condition and the representative of MC Sirhind informed that all the fresh waste collected from the city is processed through this MRF facility only.
5. The fresh waste was found being segregated through the MRF facility established near the old dump site. The compost pits at the site are being used for the treatment of wet waste.
6. New Dump site at Bassi Pathana-Sirhind Road was also visited and during visit mixed solid waste was found dumped at the site. However, no fresh waste is being dumped at the site.

The Executive Officer, Municipal Council, Sirhind attended the hearing and submitted written reply, which was taken on record. He stated that the Municipal Council, Sirhind that 70 % of legacy waste has been remediated and rest of the remediation work will be completed within one month. He also stated that a park will be constructed at the old dump site shortly. He also submitted that Municipal Council, Sirhind is having own land at Bahadurgarh, where the construction of new MRF is in progress. The waste lying at the site in Bahadurgarh will be remediated at the old dump site after the remediation work of legacy waste is completed. The Municipal Council is also in process of identifying the new sanitary landfill site in Brahman Majra and authorization under Solid Waste Management Rules, 2016 shall be applied once the site is finalized. He also requested to drop the notice.

After hearing the Executive Officer, Municipal Council, Sirhind, Officers of the Board and considering the material aspects as well as the background of the case, the Member Secretary decided as under:

1. The Principal Secretary to Government of Punjab, Department of Local Government be apprised about the facts of the case with a request to direct Municipal Council, Sirhind to deposit the pending amount of Environment Compensation and to make compliance of Solid Waste Management Rules 2026, immediately.
2. The Deputy Commissioner, Fatehgarh Sahib be requested to recover the Rs. 123.0 lac as pending amount of Environment Compensation for the period of violation from 01/07/2020 to 30/09/2025 from Municipal Council, Sirhind by way of arrears of land revenue.
3. The Municipal Council, Sirhind shall ensure bio-remediation of the legacy waste and shall ensure to submit monthly progress report alongwith the detail of the challan(s) issued for burning of solid waste to the Regional Office of the Board at Fatehgarh Sahib.
4. The Municipal Council, Sirhind shall ensure that the plastic waste/e-waste generated from the solid waste is lifted only to the authorized plastic waste/e-waste re-cycler(s) allotted dedicated EPR number(s).
5. The Municipal Council, Sirhind shall ensure the management of C&D waste in compliance to the Construction & Demolition Waste Management Rules, 2016 and submit monthly detail to the Regional Office, Fatehgarh Sahib regarding C&D waste generated, collected, reused/recycle alongwith the fine imposed for violation of the said Rules and shall also ensure that no such waste is dumped alongwith the solid waste.
6. The Municipal Council, Sirhind will ensure to create awareness in its respective jurisdiction for compliance of C&D Waste Management Rules, 2016 and ban on manufacturing, sale, storage, purchase, supply, usage etc. of single use plastic items and china dor in consultation with the Regional Office of the Board at Fatehgarh Sahib.
7. The Municipal Council, Sirhind shall apply for authorization under the provisions of Solid Waste Management Rules, 2026 to the Board within one month.
8. The Municipal Council, Sirhind shall submit a bank guarantee amounting to Rs. 10 lac as an assurance to comply with provisions of Solid Waste Management Rules, 2026 as well as to

comply with the above decisions (from Sr. no. 3 to 8) to the Regional Office of the Board at Fatehgarh Sahib, within a week.

9. The Senior Environmental Engineer, HQ-3 shall take action for imposition of environmental compensation upon Municipal Council, Sirhind for violation of Solid Waste Management Rules, 2026 for the further period from 01.10.2025 to 31.12.2025 in compliance to the orders of the Hon'ble NGT in O.A. no. 606 of 2018.
10. Environmental Engineer, Regional Office, Fatehgarh Sahib shall re-visit the solid waste site (s) & verify the contentions submitted by Municipal Council, Sirhind, after one month and submit report / recommendations alongwith photographs in the matter, thereafter.
11. The Municipal Council, Sirhind shall ensure the compliance of the Solid Waste Management Rules, 2026 shall submit the compliance mentioned in Rule 39 to the Regional Office of the Board at Fatehgarh Sahib, on monthly basis.

You are requested to ensure the compliance of hearing decisions, within stipulated period and submit report at Regional Office.

Endst. No. 3279

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information & necessary action and submit the report accordingly.

51-
Environmental Engineer (ZP-2/1)
For & on behalf of Member Secretary
Dated 21/4/26

21/4/2026
Environmental Engineer (ZP-2/1)
For & on behalf of Member Secretary



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No.3280.....

Dated. 21/4/26

To

The Principal Secretary to Government of Punjab,
Department of Local Government,
Chandigarh.

Subject: Issuance of direction to Municipal Council, Sirhind to deposit Environmental Compensation.

Please refer to the subject cited above.

2) It is brought to the notice of the Department of Local Government that the Punjab Pollution Control Board being the prescribed authority to implement the provisions of environmental laws in the State is levying Environmental Compensation upon urban local bodies for non-compliance of the provisions of the Solid Waste Management Rules 2016 in pursuance to the orders and directions issued by the Hon'ble National Green Tribunal in Original Application no. 606 of 2018 with effect from 01.07.2020.

3) It is pertinent to mention here that while conducting proceedings in Original Application no. 16 of 2025 titled as Public Action Committee v/s State of Punjab and Others relating to the dumping of solid waste along Hansla Nadi (Sirhind), the Hon'ble National Green Tribunal has taken serious notice of the fact that Punjab Pollution Control Board is not taking effective steps for the recovery of Environmental Compensation to solve the issue of solid waste dumping and had directed the presence of the Member Secretary of the Board before the Hon'ble Tribunal. In this regard, the relevant extract of paragraph 9 and 10 of the order dated 27.01.2026, passed by the Hon'ble National Green Tribunal in Original Application no. 16 of 2025 is reproduced below for perusal:

9. Mere passing the orders levying environmental compensation on paper does not serve any purpose especially in a case where respondent no.3 is not taking any effective steps to solve the issue of solid waste dumping at the unauthorized site and in fact it is multiplying such sites even pending this original application. This issue needs to be seriously considered by Member Secretary and Chairman, PPCB and effective action is required to be taken by them against respondent no.3.

10. Thus, we require the Member Secretary, PPCB and Executive Officer of respondent no. 3 to appear virtually on the next date of hearing and apprise the Tribunal about action taken in this regard.

4) Various urban local bodies of the State are being extended opportunities of personal hearing before the undersigned Member Secretary of the Board for non-compliance of the provisions of the Solid Waste Management Rules 2016 from time to time, but compliance is not reported in majority of the cases.

5) During the course of personal hearing extended to Municipal Council, Sirhind on 15.04.2026, it was observed that Board has imposed Environmental Compensation

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amounting to Rs. 123.00 Lakh upon Municipal Council, Sirhind from 01.07.2020 to 30.09.2025 and the same has not been deposited with the Board till the date of hearing. Executive Officer, Municipal Council, Sirhind has attended the hearing and stated that the Municipal Council is taking steps to make compliance of the provisions of the Solid Waste Management Rules 2016 but is not having requisite funds to deposit the amount of Environmental Compensation with the Board. The Executive Officer further apprised that the matter will be taken up with the Government in this regard.

6) It is important to bring to the notice of the Department of Local Government that the timelines for compliance of Solid Waste Management Rules 2016 had already expired in the year 2020 and since then, the Board is levying Environmental Compensation upon the urban local bodies on the directions of the Hon'ble National Green Tribunal. The Hon'ble National Green Tribunal is taking very serious note of the continued non-compliance of Solid Waste Management Rules 2016 by the municipal authorities. It is also apprehended that the Hon'ble National Green Tribunal may pass adverse order in the cases pending for adjudication before it. In this regard, the presence of the Member Secretary of Punjab Pollution Control Board and Executive Officer, Municipal Council Sirhind has already been directed by the Hon'ble National Green Tribunal vide order dated 27.01.2026 passed in Original Application no. 16 of 2025. A copy of order dated 27.01.2026 is enclosed for perusal.

7) In the above background of the case, it was decided during the course of personal hearing held on 15.04.2026 in the case of Municipal Council, Sirhind that the facts may be brought to the notice of Principal Secretary to Government of Punjab, Department of Local Government with a request for issuance of necessary direction to Municipal Council, Sirhind to deposit the amount of Environmental Compensation immediately with the office of Punjab Pollution Control Board.

8) It is further requested that the all the urban local bodies in the State of Punjab may kindly be instructed to make compliance of the Solid Waste Management Rules 2016 at the earliest and also to deposit the amount of Environmental Compensation with the office of Punjab Pollution Control Board immediately so as to avoid legal complication and adverse orders from the Hon'ble National Green Tribunal.

DA/ As above


Member Secretary

Endst. No. _____

Dated _____

A copy of the above is forwarded to the Director, Department of Local Government, Municipal Bhawan, Sector 35-A, Chandigarh for information and further necessary action, please.


Member Secretary



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 3282.....

Dated. 21/4/26.....

To

The Deputy Commissioner,
Fatehgarh Sahib.

Subject: Recovery of Environmental Compensation by way of arrears of land revenue from the Municipal Council, Sirhind.

Please refer to the subject cited above.

2) It is brought to the notice that the Punjab Pollution Control Board being the prescribed authority to implement the provisions of environmental laws in the State is levying Environmental Compensation upon urban local bodies for non-compliance of the provisions of the Solid Waste Management Rules 2016 in pursuance to the orders and directions issued by the Hon'ble National Green Tribunal in Original Application no. 606 of 2018 with effect from 01.07.2020.

3) It is pertinent to mention here that while conducting proceedings in Original Application no. 16 of 2025 titled as Public Action Committee v/s State of Punjab and Others relating to the dumping of solid waste along Hansla Nadi (Sirhind), the Hon'ble National Green Tribunal has taken serious notice of the fact that Punjab Pollution Control Board is not taking effective steps for the recovery of Environmental Compensation to solve the issue of solid waste dumping and had directed the presence of the Member Secretary of the Board before the Hon'ble Tribunal. In this regard, the relevant extract of paragraph 9 and 10 of the order dated 27.01.2026, passed by the Hon'ble National Green Tribunal in Original Application no. 16 of 2025 is reproduced below for perusal:

9. Mere passing the orders levying environmental compensation on paper does not serve any purpose especially in a case where respondent no.3 is not taking any effective steps to solve the issue of solid waste dumping at the unauthorized site and in fact it is multiplying such sites even pending this original application. This issue needs to be seriously considered by Member Secretary and Chairman, PPCB and effective action is required to be taken by them against respondent no.3.

10. Thus, we require the Member Secretary, PPCB and Executive Officer of respondent no. 3 to appear virtually on the next date of hearing and apprise the Tribunal about action taken in this regard.

4) Various urban local bodies of the State are being extended opportunities of personal hearing before the undersigned Member Secretary of the Board for non-

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compliance of the Solid Waste Management Rules 2016 from time to time, but compliance is not reported in majority of the cases.

5) During the course of personal hearing extended to Municipal Council, Sirhind on 15.04.2026, it is observed that Board has imposed Environmental Compensation amounting to Rs. 123.00 Lakh upon Municipal Council, Sirhind from 01.07.2020 to 30.09.2025 and the same has not been deposited with the Board till the date of hearing. Executive Officer, Municipal Council, Sirhind has attended the hearing and stated that the Municipal Council is taking steps to make compliance of the provisions of the Solid Waste Management Rules 2016 but is not having requisite funds to deposit the amount of Environmental Compensation with the Board. The Executive Officer further apprised that the matter will be taken up with the Government in this regard.

6) It is important to mention here that the timelines for compliance of Solid Waste Management Rules 2016 had already expired in the year 2020 and since then the Board is levying Environmental Compensation upon the urban local bodies on the directions of the Hon'ble National Green Tribunal. The Hon'ble National Green Tribunal is taking very serious note of the continued non-compliance of Solid Waste Management Rules 2016 by the municipal authorities. It is also apprehended that the Hon'ble National Green Tribunal may pass adverse order in the cases pending for adjudication before it. In this regard, the presence of the Member Secretary of Punjab Pollution Control Board and Executive Officer, Municipal Council Sirhind has already been directed by the Hon'ble National Green Tribunal vide order dated 27.01.2026 passed in Original Application no. 16 of 2025. A copy of order dated 27.01.2026 is enclosed for perusal.

7) In the above background of the case, it was decided during the course of personal hearing held on 15.04.2026 in the case of Municipal Council, Sirhind that the Deputy Commissioner, Fatehgarh Sahib be requested to recover the amount of Environmental Compensation by way of arrears of land revenue from Municipal Council, Sirhind.

8) It is, therefore, requested to recover the amount of Environmental Compensation i.e. Rs. 123.00 Lakh by way of arrears of land revenue from Municipal Council, Sirhind so that the Hon'ble NGT may be apprised that the Board is taking effective steps for the recovery of Environmental Compensation from the Urban Local Bodies.

DA/ As above


Member Secretary

Endst. No. _____

Dated _____

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib to pursue the case with the office of Deputy Commissioner, Fatehgarh Sahib and supply relevant documents.


Member Secretary